

तथा कर्मचारी भी मजबूर हैं। जहाँ उनकी मांगें, जो न्यायोचित और तर्कसंगत हैं, वह न मानी जायें और वे हड़ताल पर रहें—यह कैसी बिडम्बना है कि राष्ट्रीय तथा अन्तर्राष्ट्रीय सहायता प्राप्त संस्थान के कर्मचारियों को न्यूनतम वेतन भी न दिया जाए, कर्मचारियों की सेवा नियमावली भी न बनाई जाए, राज्य अथवा केन्द्र सरकार के कर्मचारियों के समान महंगाई भत्ता और वेतन देने की व्यवस्था न की जावे और जब वे मांग करें तो उन्हें दण्डित व प्रताड़ित किया जाए, कोई भी सुनवाई न हो ?

मेरी सरकार से विनम्रतापूर्वक प्रार्थना है कि केन्द्र सरकार तत्काल हस्तक्षेप कर अन्तर्राष्ट्रीय ख्याति-प्राप्त इस संस्थान को अधिगृहीत कर स्वयं संचालन करे और इस नेत्र चिकित्सा विज्ञान संस्थान के समस्त कर्मचारियों को न्यायोचित वेतनमान व सुविधायें दिये जाने की घोषणा करे अथवा उत्तर प्रदेश सरकार को निर्देशित करे।

- (v) Steps for bringing Dimapur Airport in Nagaland under the Ministry of Civil Aviation.

SHRI CHINGWANG KONYAK: Nagaland has only one airport at Dimapur, which is under the control of the Defence authorities. It has no control tower and necessary equipments essential for an airport.

The existing building of the Dimapur Airport is not commodious and is quite small. Air travelling passengers are increasing day by day. There are no separate Entrance and Exit Gates to cater to the needs of the incoming and outgoing passengers. In the absence of these, the passengers have to wait for unduly long time to collect their baggage because they have to wait till the plane takes off. There are no restaurant facilities.

The runway is in a very bad shape. It has pit-holes and therefore needs immediate repairs. During rains the runway is filled up with water and gets water-logged with the result the flight cannot land. For example, on 2nd of August this year, the Gauhati-Dimapur Flight had to be cancelled for this reason alone.

In these circumstances, the Dimapur Airport should be improved and developed by carrying out urgent repairs to its runway and by providing the necessary equipments, for the control Tower, etc. I would request the Hon. Minister for Civil Aviation for taking over the Dimapur Airport under the control of the Department of Civil Aviation immediately for its proper development.

- (vi) Action against persons luring innocent people for the jobs in Gulf Countries.

*SHRI V. S. VIJAYARAGHAVAN: (Palghat); Sir, it has become a matter of great concern that some unscrupulous agents in the cities of Bombay and Delhi are cheating innocent people by luring them for employment in Gulf countries. Many such people have been trapped by these criminals who masquerade as agents. These agents operate from big cities like Bombay and Delhi. Their modus operandi is the same everywhere. These agents have a large network of sub-agents who, in turn, are local people. These sub-agents lure people in confidence and extract a huge amount of money varying from Rs. 17,000 to Rs. 25,000. After collecting the money, these sub-agents hand over the amount to the chief agent and collect their commission.

After paying the money, which they raise by selling their homestead land or the jewellery, they wait for a word from the agent. After six months or so, a telegram is received by them to reach Bombay or Delhi for flight.

*The original speech was delivered in Malayalam.

[Shri V. S. Vijayaraghavan]

After collecting the remaining amount from them, the sub-agents and the chief agent would quietly disappear. In many cases, there is to be no flight and even in those cases where the flight is arranged, they will be trapped at the airport of the country of their destination because the visa would be fake. This is not the story of a hundred people but many thousands are cheated in this way.

These agents who commit such naked fraud on the poor and innocent people are a menace to the society. The Government has a moral responsibility to protect the innocent people from this open robbery.

Therefore, I urge upon the Government to act firmly against these agents and take such measures so that the unwary people do not become victims of these predatory agents.

- (vii) Need to provide fast Railway Service for passengers between Meerut and Delhi.

श्रीमती ऊषा वर्मा (खेरी) : उपाध्यक्ष महोदय, मैं सरकार का ध्यान इस अत्यधिक महत्व के प्रश्न पर दिलाना चाहती हूँ :

रोजाना हजारों लोग मेरठ से दिल्ली आते व जाते हैं, फिलहाल उनको रेल से जाने में ढाई से तीन घंटे लगते हैं और जिन लोगों को दफ्तरों में आना-जाना हो, उनको अत्यधिक असुविधा होती है। अब सर्दी के दिन आने वाले हैं और सुबह छः बजे दिल्ली या मेरठ से रवाना होने वालों की हालत बखूबी जानी जा सकती है।

मैं रेल मंत्री से आग्रह करूंगी कि जिस तरह से दिल्ली के आसपास के सूखरे इलाके मसलन सोनीपत, पानीपत, चरीदाबाद आदि जगहों के लिए इलैक्ट्रिक

रेलवे का प्रावधान किया जा रहा है, मेरठ-दिल्ली जंक्शन पर भी शीघ्र ही इलैक्ट्रिकेशन किया जाना अत्यधिक आवश्यक है। इस तरह से ये दूरी घट कर करीब एक या डेढ़ घंटे की हो जाएगी।

12.30 hrs.

STATUTORY RESOLUTION RE. APPROVAL OF PROCLAMATION IN RELATION TO STATE OF ASSAM AND ASSAM BUDGET, 1981-82—GENERAL DISCUSSION AND DEMANDS FOR GRANTS (ASSAM) 1981-82—contd.

MR. DEPUTY SPEAKER: Now we take up further discussion on Item Nos. 10, 11 and 12. Time allotted is three hours. We have exhausted two hours and forty minutes. So, only 20 minutes are left. Shri Chitta Basu was on his legs. He will take only three minutes. Then Mr. Ravindra Varma will be the last speaker. After that the Minister will reply.

SHRI CHITTA BASU (Barasat): I have only three points to make and I will not take more than three minutes.

There has been a prolonged dialogue going on between the agitation leaders and the Government of India. We, the Members of Parliament, and the people at large do not know as to what has been the actual dialogue between them. There are conflicting news coming out from different sources. Such things would create further complications rather than helping the dialogue. May I request the Government to come out with a white paper stating the position of the Government in this respect and the stand taken by the agitation leaders on those points. On an earlier occasion also I mentioned it and the Home Minister was pleas-